answer it. I would like to know from ihe hon. Minister whether the Government will think of a transparent mechanism by which it reaches directly to the beneficiaries instead of giving it to industries and then indirectly asking them to give it to the farmers.

श्री सुखदेव सिंह ढिंडसा : यही सवाल लोक सभा में दो -तीन दिन पहले आया था और मैंने वहां पर भी यही कहा था कि इस पर विचार किया जा सकता है। लेकिन जब भी किसान को डायरेक्ट सब्सिडी देने की बात आई में उसमें किसान को ही नुकासान हुआ है। इसमें बिचौलिए खा जाते हैं । मैं खुद जानता हूं हैं, मार्केट का चेयरमैंन रहा हूं, मैं पंचायत समिति का चेयरमैन रहा हूं , मैं जिला परिषद को आपरेटिव बैंक कै एम. डी. रहा हूं । लेकिन फिर भी मैंने कहा कि किसानों के जो रिप्रजेंटेटिव हैं । जिसमें कुछ साईटिस्ट भी होंगे उनके भी विचार लेकर ऐसा कोई वाया मीडिया निकाला जा सकता है जिससे डायरेक्ट किसान को सब्सिडी दी जा सकता हो। लेकिन इतने करोड़ों रूपए किसानों को डायरेक्ट देने से और देने से और अनपढ़ को देने से शायद उनके पास पहुंच नहीं पाएंगे । लेकिन इस पर विचार किया जा सकता है । आपने जो सजेंशंस हैं उस पर वक्त विचार करेंगे जब हम नई फर्टिलाइज़र पोलिसी बनाएंगे।

PROF. M. SANKARALINGAM: Mr. Chairman, Sir, even in developed countries they are giving subsidy to the agricultural sector. Why had this Government referred this item to a Commission? Unless an item is referred to a Commission, it cannot give a report on it. Why should the Expenditure Reforms Commission give a report particularly on subsidy unless it has been refered to it? This is what I want to know.

श्री सुखदेव सिंह ढिंडसा : सभापति महोदय, कमीशन को फाइनेंस मिनिस्टर ने बनाया है । उसमें वे सबसिडी पर सभी को रिपोर्ट देख रहे हैं, उसमें फर्टिलाइज़र की रिपोर्ट भी एक है, वे इसे भी देख रहे हैं। सर, हमने कोई कमीशन नहीं बनाया हैं यह फाइनेंस मिनिस्ट्री ने बनाया है और उसमें यह भी एक आईटम है। उन्होंने जो एक रिकमण्डेशन भेजी है उस पर हम विचार कर रहे हैं ।

Revival of Bengal Immunity and SSPL

*183. SHRI DIPANKAR MUKHERJEE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government's attention has been drawn to the news item, "Bengal Immunity-MantrirAshwas" which appeared in Aajkaal of 8th November, 2000;

(b) if so, the steps proposed to be taken by Government to revive Bengal Immunity;

(c) whether any rehabilitation scheme has been backed up by Government for sanction before BIFR; if not, reason therefor; and

(d) whether Government are taking similar steps for revival of SSPL,
another CPSU located in West Bengal; if not, the reasons, therefor?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI SUKHDEV SINGH DHINDSA): (a) to (d) A Statement is laid on the Table of the Rajya Sabha.

Statement

(a) Yes, Sir. No assurance for revival of Bengal Immunity Limited was given by the Minister of State (Chemicals and Fertilizers), as reported.

(b) to (d) Both Bengal Immunity Limited (BIL) and Smith Stanistreet Pharmaceuticals Limited (SSPL) are sick companies under reference to the Board for Industrial and Financial Reconstruction (BIFR) under the provisions of the Sick Industrial Companies (Special Provisions) Act, 1985. A revival package each for BIL and SSPL was approved by the BIFR. However, both the approved packages failed. The future of these companies, including revival, would be determined by the proceedings and the final decision of the BIFR.

SHRI DIPANKAR MUKHERJEE: Sir, this is regarding two units, the Bengal Immunity Limited (BEL) and the Smith Stanistreet Pharmaceuticals Limited (SSPL) in West Bengal. They are the sick units. I had prepared this question with a lot of efforts, (a), (b), (c) and (d). If the replies come together then the thrust is gone. Then I have to repeat those supplementaries again which I need not. But the reply, which is given, I am afraid, that itself requires a sort of an enquiry. To say that the "future of these companies, including revival, will be determined by the proceedings and the final decision of BIFR" is not a correct interpretation of the Sick Industrial Companies Act. You have a Minister of State who is a barrister. The Act does not say that. It is the promoter and the operating agencies who will make a scheme, which will be approved by BIFR. BIFR on its own does not make a revival scheme. That is why I put my first supplementary based on what BIFR has said. In the case of SSPL there was a hearing on 17th October, 2000 where it has been decided that this company now should be sold, its promoter should be changed. And what did the BIFR point out? I quote the quasijudicial body's orders. BIFR says on 17.10.2000: "Government of India

had not taken any decision in a reasonable period and the promoters"—the Government of India—"had not even been monitoring the scheme to see whether the shortfalls were being taken care of as also the additional requirements. There was no review done of the strategies and the plans.... The Bench accordingly declared the scheme as failed and observed that since the promoters had not given due consideration for the rehabilitation of the Company and had not been making any commitments, there was no point in allowing things to
drift .... " In view of these observations of the BIFRI would ask the Minister to
kindly enquire as to how such a drift took place. Would he kindly enquire how this drift has taken place?

श्री सुखदेव सिंह ढिंडसा : सभापति महोदय, जहां तक इस कम्पनी का सवाल है यह पहले बी0 आई0 एफ0 आर0 में गई, इसको पैकेज दिया गया , इसकी आपरेंटिंग एजेंसी बैंक बनी , जब उन्होंने इसको दुबारा देखा तो आपरेंटिंग एजेंसी ने कह दिया कि यह रिवाइव नहीं हो सकती । आपरेटिंग एजेंसी ने कह दिया कि इसके चलने का सवाल ही नहीं होता है। लेकिन जो माननीय सदस्य ने बात कही है, मैं इस बात पर दुबारा विचार कर सकता हूं,देख सकता हूं, मैं दुबारा डिपार्टमेंट से पूछ सकता हूं कि इसमें कितनी सच्चाई है,कितनी नहीं है। लेकिन जो मेरे पास रिपोर्ट है उसमें यह है कि आपरेटिंग एजेंसी ने कहा कि यह चल नहीं सकती है, चलाने का मतलब ही नहीं होता है । यह उनकी रिपोर्ट है।

श्री दिपांकर मुखर्जी : सर, मैं बी0आई0एफ0आर0 सो कोट कर रहा हूं , इसकी इनक्वायरी होनी चाहिए। BIFR has specifically said that it is because of the promoters failure, it is because of drift; they have not been monitoring, they are not taking care. So, I would like to know... आप इसकी इनक्वायरी कराइये। आप नये हैं। Why has this been done? This is my first supplementary. My second supplementary is regarding both, Bengal Immunity Limited and SSPL. These have to be reviewed. I want an assurance that both these will be reviewed. Regarding Bengal Immunity, it has been told right now that the decision has not been there, whether it is going to be revived or not; the scheme is not there. But there is a condition for any company to revive, time is the essence, time as well as holding an operation. For the last two years no decision has been taken on Bengal Immunity Limited. They have got orders but they do not have the working capital. Keeping such a company idle, which has got orders, is not good. Would he kindly assure that till a decision is taken—and decisions will be taken expeditiously on Bengal Immunity Limited— the holding on operations of the company, which is getting some orders, at least, from the Ministry of Health, can continue? Would you

kindly give us that assurance thai the holding on operations will continue for Bengal Immunity and SSPL? आप एक ऐश्योरेंस दे दीजिए। I think, you are not in a mood to give an assurance.... *(Interruptions)....*

श्री संघ प्रिय गौतम : महोदय...

श्री दीपांकर मुखर्जी : आप कुछ बोलिए , वे ऐश्योरेंश दे देंगे।

श्री सुखदेव सिंह ढिंडसा : मैं इनक्वायरी जरूर कराऊंगा, मैं आप को ऐश्योरे करता हूं जो बात आपने पहले कही है।

श्री दीपांकर मुखर्जी :बंगाल इम्युनिटी की भी ?

श्री सुखदेव सिंह ढिंडसा :इसकी भी और दुसरे की ...(**व्यवधान**)...

श्री दीपांकर मुखर्जी : ऑर्डर है, वर्किग कैपिटल नही है। आपके मिनिस्टर ऑफ स्टेट का मामला है यह ।

श्री सुखदेव सिंह ढिंडसा : देखिए इसमें आई0आई0एम0 कलकत्ता की रिपोर्ट अभी आनी है.....

श्री दिपांकर मुखर्जी : वह आ गई है।

श्री सुखदेव सिंह ढिंडसा : अभी नहीं आई है।

श्री दिपांकर मुखर्जी : जुलाई, 2000 में आ गई है।

श्री सुखदेव सिंह ढिंडसा : उस रिपोर्ट के आने के बाद में हम उसके मुताबिक ही आगे कार्यवाही करेंगे ।

श्री दिपांकर मुखर्जी :आप इंडिपेंडेंटली फिर से दोनों कंपनियों रिव्यू कीजिए । You ask our help. You can also take their help. Please review it.

श्री सुखदेव सिंह ढिंडसा : हम दो नो को जरूर दूसरी दफा एक्ज़ामिन करेंगे ।

श्री दिपांकर मुखर्जीः ठीक है। ....(**व्यवधान**)...

श्री नीलोत्पल बसु : करती ही नहीं ही सरकार काम ।

SHRI MANOJ BHATTACHARYA: Sir, my question to the hon. Minister, who has just taken the responsibility of the Department, is this. It can also be observed from the proceedings of die BIFR that not only with respect to these two companies but also with respect to other companies, the Government was not well represented at the time of the BIFR proceedings and, sometimes, operating agencies appointed by the Government were also not well represented during the proceedings of the BIFR. So, many a time, particularly in these two cases, it has been observed

that in the absence of any representative from the Government, in the absence of a concrete plan from the Government, the BIFR fails to take a decision which is not only conducive to the workers but also beneficial to a large number of ailing people. Would the hon. Minister be kind enough to explain the position as to why the Government remains unrepresented in this sort of proceedings? This is part (a) of my supplementary.

Part (b) of my supplementary is this. The hon. Minister must be aware that,particularly, the Bengal Immunity Limited was established as a part of the nationalmovement. It was under the guidance of Dr. Profull Chandra Roy. a very well-knownchemist and freedom fighter, that these companies like the Bengal Chemicals, theBengal Immunity, SSPL, etc., were established. So. the Bengal Immunity is a traditionalcompany which produces a very important life-saving drug, which has also savedmany ailing people in the country, particularly in the case of Teatanus Toxide. It isa pioneer company. Now, because of utter neglect of this enterprise, many of themultinational companies

MR. CHAIRMAN: You put your supplementary.

SHRI MANOJ BHATTACHARYA: ...are on the rampage in the market. My question to the hon. Minister is: What is the exact plan of the Government? When is the Government going to come out clean with a revival plan of these two companies-T-particularly to Bengal Immunity—and are they going to lake up the issue in right earnest? Sir, the problem is, the workers are suffering. The workers are in a quandary. They arc not getting their salaries over a period of time salaries have not been cleared for the iast six months. The people are also in a quandary. The professional doctors, through whom the products are marketed, are also in a quandary whether the company is going to exist or not. I would like to know from the hon. Minister whether the Government is having any plan of revival. So, the Government should come out clean on this. This is my supplementary. Thank you.

श्री सुखदेव सिंह ढिंडसा : सर, इसमे एक तो इन्होंने जनरल क्वेश्चन किया है कि सभी पी.एस.यूज में रिप्रेजेंट नहीं होते हैं, इसकी इनक्वायरी करा सकता हूं लेकिन इन्होने बी. आई. एफ. आर. में रिप्रेंजेंट किया है । अगर नहीं हुआ है तो में उसको भी देख सकता हूं । मैंने पहले ही ऑनरेबल मेंम्बर को यकीन दिलाया कि मैं दोबारा इनको देखंगा। अगर उसमें कुछ करने की जरूरत पड़ी तो करेंगे लेकिन दोनो कंपनियां चार पांच परसेंट से भी कम प्रोडक्शन कर रही है, तो वे कैसे चल सकती हैं। इसको रिवाइव करने की कोशिश की जा चुकी है। लेकिन इसके बाद भी चार –पांच परसेंट से ज्यादा नहीं हो रही है। जहां तक एस0एस0पी0एल और बीआईएल के मुलाजिमों की तनख्वाह की बात है अक्तूबर तक सभी को पे हो चुकी गवर्नमेंट ने अपने फंड में उनको पे किया है।

DR. Y. RADHAKRISHNA MURTY: Sir, many practitioners of my age know these two companies, that is, the Bengal Immunity Limited and the Smith Stanistreet Pharmaceuticals Limited, well. These have been supplying quality products and a variety of drugs at very economical prices. They had a vary good reputation. But, unfortunately, they have become sick. Sor far as the revival package is concerned. 1 would like to say that the Government is also partly responsible for delaying the revival of these companies. Had they been revived long back, these would have been revived, probably, with an amount of Rs. 5 crores or 10 crores only. Now, the estimates have gone up to Rs. 54 crores for one company, and about Rs. 24 crores for the other company. The report shows that when the BIFR had called these people, even the CEO could not attend the meeting. Secondly, there have been frequent changes in the management, CEOs and MDs. Some people were there only for 2 months. Some people were there for less than two years. During the last 10-J 5 years, this has been the story, the Government is actually responsible for delaying the revival. So, may I request the hon. Minister to go into ail these things and revive these two companies; which require only about 100 crores of rupees? These are very prestigious companies.

श्री सुखदेव सिंह ढिंडसा : सर, इनक्वारी करने के लिए तो मैं पहले ही कह चुका है कि हम इनक्वायरी करेंगे । मैंने आपको यकीन दिलाया है कि मैं इनक्वारी कराऊंगा और इसके बावजूद अगर इसमें कुछ हो सकता है तो मैं कोशिश करुंगा ।

श्री संतोष बागडोदिया : सभापति महोदय, पहले ये दोनो कम्पनियां प्राइवेट थी इनको गवर्नमेंट ने अपने अंडर ले लिया यहां तक तो ठीक बात है। गवर्नमेंट में लेने के बाद पी.एस. यू. हो गई तो इनकी हालत और खराब होती चली गई । गवर्नमेंट ने एक प्रपोजल दे दिया बी.आई. एफ. आर. को, आपने अपने स्टेटमेंट में बोला है "Both the proposals have failed". और फेल कर गई ।आपने यह भी कहा है कि इनमें कोई आने को तैयार नहीं है। आपने तो अपना कपड़ा झाड़ लिया यह बोलकर कि "Final decision of the BIFR" अब फाइनल डिसिजन बी॰आई॰एफ॰आर का होगा ? आप बोले हैं कि कोई आने को तैयार नहीं है। जो एप्रूवल किया था वह फेल कर गया । मेरी समझ में गवर्नमेंट का कोई प्लान नहीं इसको रिवाईव करने का। कृपया आप बताएं कि क्या प्लान है, स्टेटस है इस प्लान का ? हम लोग हाथ पर रखकर बैठे रहें? यदि इसको बंद ही करना है तो वर्कर्ज को पूरा पैसा देकर बन्द करिए । जैसा अभी हमारे साथी ने कहा क्या यह बात सही है कि इनकी दवाइयां बहुत अच्छी थी । क्योंकि मैं भी कलकत्ता का हूं मेरा इन दवाओं से परिचय है और कभी न कभी फायदा भी हुआ होगा। दोनों कम्पनियों की दवाए बहुत अच्छी थीं और

अभी भी उनके पास नार्म्स है लेकिन इसका मिसमैनेजमैंट हुआ है। यह तो हो गया लेकिन अब आप क्या करने वाले है? यह बोलते हैं कि हम इंक्वायरी करेंगे , इनक्वायारी करेंगे। आप या तो टाइन बाउंड कर दीजिए कि दो महीने या छः महीने मैं कुछ जाएगा या फिर आप रूपया देते रहेंगे , कम्पनियों का कुछ नहीं होगा। आप हमें ने प्रोग्राम बता दीजिए।

श्री सुखदेव सिंह ढिडसा :अभी बी॰आई॰एफ॰आर में है, उसका फैसला होना है इसके बाद ही हम कुछ बता सकते हैं। पहले क्या बता सकते हैं ? गवर्नमेंट ने एकही कम्पनी को अपने खजाने से 119 करोड़ से अधिक रूपया दिया है लेकिन भी वह नहीं चली।

श्री परमेशवर कुमार अग्रवाल : सभापति महोदय, मैं अपने प्रश्न के संदर्भ में माननीय मंत्री जी से जानना चाहता हूं कि क्या इस कंपनी में कोई ऐसी घटना भी हुई थी जिसमें यहां के एम.डी. (मैनेजिंग डायरेक्टर)पर कुछ लोगों ने जानलेवा हमला किया था और अब इस हमले के बाद कोइ वहां जाने के लिए तैयार नहीं है? जिन लोगों ने हमला किया था उनके विरूद्ध क्या कार्रवाई कि गई है?

श्री सुखदेव सिंह ढिडसा :सभापति महोदय, मेरी नोलेज में ऐसी कोई घटना नहीं आई है लेकिन यदि ऐसा हुआ है तो मैं उसकी इनक्वायरी करा लूंगा।

DR. A.R. KIDWAI: Mr. Chairman, Sir, today, in India, after the software industry, it is the pharmaceutical industry which is the most profitable business. Not only these two firms but also the IDPL, which was set up with great expectations, have totally failed. I would like to know from the, hon. Minister whether he would consider appointing a Parliamentary Committee to inquire into the matter.

श्री सुखदेव सिंह ढिडसा : इस सजेशन पर विचार किया जा सकता है और मैं इसे देख लूंगा।

Assistance to Gujarat under Non-Formal Education Programme

*184. SHRI BRAHMAKUMAR BHATT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the assistance provided to Gujarat under Non-Formal Education Programme during the last two years, year-wise;

(b) the amount spent thereon,year-wise;

(c) the number of persons made literate dirough this programme by providing funds to State Government and voluntary agencies; and

(d) the lapses found in utilisation of funds and the action taken thereon?